

are governed under a separate set of rules called ED Agents (Conduct and Service) Rules, 1964.

(c) Yes, Sir.

(d) The Department is considering to amend Rule 6 of ED Agents (C&S) Rules, 1964. Under Rule 6 the services of Extra Departmental employees can be terminated without issue of any notice if they have not completed three years of service.

[*English*]

Telephone Connections in Karnataka

*689. SHRI D.K. NAIKAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of applications for new telephone connections pending in Karnataka State; and

(b) the time limit within which the applicants will be given telephone connections?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) About 84100 as on 31st March, 1990.

(b) Most of the existing waiting list will be cleared during 1990-91 and 1991-92 and the rest in 1992-93.

[*Translation*]

E-D-10 Telephone Exchange System in Ujjain

*690. SHRI SATYNARAYAN JATIYA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether to increase telephone connection capacity and to make telephone

system efficient, Government propose to instal E-B-10 Telephone exchange system in Ujjain in view of world famous "Singhasth" Kumbha Parva to be held in 1992 and heavy demand of telephone connections in Ujjain; and

(b) if so, the time by which it would be completed?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI JANESHWAR MISHRA): (a) and (b). At present a 6300 lines automatic telephone exchange with STD facility is working at Ujjain. This exchange was installed 10 years back and is working satisfactorily. This is also being expanded further by 900 lines during 1990-91. For meeting the demands during the "Singhasth" Kumbh Parva in 1992 a separate electronic exchange will be opened and all the requisite telecom facilities will be provided.

[*English*]

Proposal to Connect Vadinar Port with National Highway System

*691. SHRI SHANKERSINH VAGHELA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether Government have received any proposal from the Government of Gujarat to connect Vadinar port with National Highway System; and

(b) if so, the action taken thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): (a) Yes, Sir. The State Government of Gujarat made a request in June, 1989 for inclusion of certain additional roads in the National Highway grid, and the proposals included the Rajkot-Jamnagar-Vadinar Road.

(b) National Highway are selected on the basis of certain criteria and guidelines one of them being Roads connecting Major Ports with their hinterland in one or more States. Vadinar is not a Major Port as yet and even the limited infrastructure for the Port is yet to be developed and as such the proposed road could not be considered for inclusion as a National Highway apart from other factors.

[*Translation*]

Udaipur Bypass

*692. SHRI GULABCHAND KATARIA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) since when the proposal for construction of a bypass on National Highway Number 8 in Udaipur, Rajasthan is under consideration of the Government and the action taken thereon so far;

(b) whether Government have given clearance for its constructions;

(c) if so, when and the amount allocated for this purpose; and

(d) the time by which construction work thereon is likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI K.P. UNNIKRIISHNAN): (a) An estimate for land acquisition for Udaipur Bypass on NH 8 was received from the Rajasthan Government in October 1985. The Ministry approved the bypass alignment and the land acquisition estimate in September 1986. Land acquisition is reported to have been completed just recently.

(b) to (d). An estimate for survey, investigations and preparation of the project for Udaipur Bypass was sanctioned by the Ministry for Rs. 5.89 lakhs in December

1989. The construction of the bypass will be considered during the 8th Plan after it is finalised and survey and investigations have been completed. It is too early to indicate the construction schedule of the project.

[*English*]

Demarcation of Maritime Boundary Between India and Sri Lanka

*693. SHRI BANWARI LAL PUROHIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there has been persistent demand to demarcate clearly the maritime boundary between India and Sri Lanka for easier identification; and

(b) if so, the reaction of Government in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL). (a) The maritime boundary between India and Sri Lanka has already been de-limited by the two Maritime Boundary Agreements of 1974 and 1976. Because of incidents involving inadvertent straying of Indian fishermen into Sri Lanka waters, there have been requests for measures to enable easier identification of the maritime boundary.

(b) Government are considering various proposals in this regard.

Restructuring of Poverty Alleviation Programme

*694. SHRI T. BASHEER: Will the Minister of AGRICULTURE be pleased to state:

(a) whether there is any proposal for further restructuring the poverty alleviation programmes like IRDP, NREP, RLEGP, etc.; and